



**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI
OLD SECRETARIAT, DELHI 110 054
SESSION REVIEW
SECOND PART OF THIRD SESSION (04.07.2022 to 05.07.2022)
SUMMONS**

Summons for the Second Part of Third Session of the Seventh Legislative Assembly of NCT of Delhi were issued to Hon'ble Members on 29.06.2022.

DURATION OF THE SESSION

The Second Part of Third Session of the Seventh Legislative Assembly was conducted on 04 July, 2022 and was adjourned *sine-die* by the Hon'ble Speaker on 05.07.2022 after conducting 02 sittings on 04.07.2022 and 05.07.2022. The House conducted its business for 09 Hours and 03 Minutes in the Session.

House was chaired by Smt. Rakhi Birla, Hon'ble Deputy Speaker on 05.07.2022.

The Business conducted by the House during the Second Part of Third Session is summarized below.

OATH

Shri Durgesh Pathak, newly elected Hon'ble Member from Rajinder Nagar (AC-39) took Oath and signed the Roll of Members. The Chair and other Hon'ble Members congratulated him on being elected to the House.

HOMAGE

The House paid homage and observed two minutes silence as a mark of respect on:

1. Death of persons in fire accident at a factory Godown in Mundka, Outer Delhi on 13.05.2022.
2. Death of persons in landslide in District Noni, Manipur on 29.06.2022.
3. Death of Sh. Kanhaiya Lal of Udaipur, Rajasthan who was allegedly murdered on 28.06.2022.
4. Death of School children /persons in road accident in Himachal Pradesh on 04.07.2022.

MATTERS RAISED BY MEMBERS

Special Mention (Under Rule 280):

48 Notices for Special Mention were received during the Session. 19 Matters were raised in the Session under Rule 280. The Matters raised under Rule 280 have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

Short Duration Discussions (Rule 55):

1. On 04 July, 2022, Shri Saurabh Bharadwaj, Hon'ble Member initiated Short Duration Discussion on 'The situation arising out of obstruction in working of the elected Government and its Departments like Higher Education etc., due to the unconstitutional step of taking away the subject of Services from the purview of the elected Government of Delhi'. 05 Members including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition participated in the discussion. Shri Manish Sisodia, Hon'ble Deputy Chief Minister replied to the discussion.
2. On 05 July 2022, the Chair informed the House that the discussion on 'The situation arising out of the unconstitutional working of the Services Department which is refusing to even reply to the Assembly and its Committees' could not be taken up due to paucity of time. The Chair made a brief statement on the issue and constituted a "House Committee on the non-receipt of replies from Services department" and nominated three Members of the Committee with the direction to submit a report within 48 hours.
3. On 05 July 2022, Shri Saurabh Bharadwaj, Hon'ble Member initiated discussion on 'conspiracy to delay MCD election in an unconstitutional and undemocratic manner for the fear of losing MCD'. 04 Members Participated in discussion and Shri Arvind Kejriwal, Hon'ble Chief Minister replied to the discussion. Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition and other BJP Members walked out in protest.

Calling Attention (Rule 54):

On 04.07.2022, Shri Rituraj Govind, Hon'ble Member called the attention of Hon'ble Deputy Chief Minister on the 'negligent and irresponsible attitude of MCD in its preparation for the oncoming monsoon season'. 05 Members including Smt. Rakhi Birla, Hon'ble Deputy Speaker participated in the discussion. Shri Manish Sisodia, Hon'ble Deputy Chief Minister replied to the discussion.

Other Matters raised by Members:

1. On 04 July, 2022, Shri Akhilesh Pati Tripathi, Hon'ble Member drew the attention of the Chair that the NCERT had falsely mentioned in their books that the monthly salary of Delhi MLAs was Rs. 2,10,000/- and requested to refer the matter to the Committee of Privileges. The Chair directed the Hon'ble Member to give a written notice with evidence for examining the matter further.
2. On 05.07.2022, Shri Saurabh Bharadwaj, Hon'ble Member raised the issue of news item published in Hindustan (Hindi)Times titled as "आप के दो विधायक CBI जाँच के घेरे में" wherein it was stated that Shri Sanjeev Jha and Shri Mukesh Ahlawat, Hon'ble Members were to be examined by the CBI for letter they had written to DTC requesting for transfer of Drivers and Conductors. He alleged that the CBI was deliberately planting such stories to defame the legislators. Taking sense of the House, the Chair took cognizance of the matter and allowed discussion on the news item. 07 (Seven) Members participated in the discussion. Shri Saurabh Bharadwaj moved a Resolution and Shri Virender Singh Kadian, Hon'ble Member moved an amendment to the Resolution for referring the matter to Privileges Committee. Shri Manish Sisodia, Hon'ble Deputy Chief Minister also expressed his views. The following Resolution, as amended, was put to vote and adopted by voice vote:

"Taking cognisance of the news reports published in few Newspapers in Delhi regarding the CBI enquiry against the Hon'ble Members of this House who have forwarded or recommended transfer of employees like drivers and conductors in DTC;

This House strongly condemns the CBI in its attempt to selectively target elected Hon'ble Members who were performing their duties that are expected from elected representatives; and

This House also recommends that the matter of some newspapers and news agencies publishing the names of the Hon'ble Members of the House for frivolous matters like this be referred to the Privileges Committee."

3. On 05.07.2022, Shri Dilip Pandey, Hon'ble Chief Whip raised an issue for censuring the Central Government for issuing orders for demolition of 53 Temples in Delhi. 06 (Six) Members including Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition participated in the discussion. Shri Ajay Dutt, Hon'ble Member also made a statement expressing his anguish over demolition of Sant Ravidas Temple in Tughlakabad in the year 2019.

PAPERS LAID

10 papers were laid on the Table of the House:

1. Audit Report on 'Social, General and Economic Sectors(Non-PSUs)' of the Comptroller and Accountant General of India for the year ended 31 March 2018 (Report No 1 of 2020).
2. "State Finances Audit Report" of the Comptroller and Accountant General of India for the year ended 31 March 2019 (Audit Report No.2 of 2020).
3. Finance Accounts of the Government of NCT of Delhi for 2018-2019.
4. Appropriation Accounts of the Government of NCT of Delhi for 2018- 2019.
5. Audit Report on 'Revenue, Economic, Social and General Sectors and PSUs for the year ended 31 March 2019 (Report No.1 of 2021).
6. Finance Accounts of the Government of NCT of Delhi for 2019-2020.
7. Appropriation Accounts of the Government of NCT of Delhi for the year ended 2019-2020.
8. "State Finances Audit Report" of the Comptroller and Accountant General of India for the year ended 31 March 2020 (Audit Report No.2 of 2021).
9. Finance Accounts of the Government of NCT of Delhi for 2020-2021.
10. Appropriation Accounts of the Government of NCT of Delhi for the year ended 2020-2021. 1

COMMITTEE REPORT

Shri Parlad Singh Sawhney, Hon'ble Member presented the Fourth Report of Business Advisory Committee on 04.07.2022. The House adopted the Report on 05 July, 2022.

LEGISLATION

The following 05 Bills were introduced, considered clause-wise by the House and passed by voice-vote:

1. "The Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Bill, 2022" (Bill No. 07 of 2022).
2. "The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) (Amendment) Bill, 2022" (Bill No. 08 of 2022).

3. "The Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi (Amendment) Bill, 2022" (Bill No. 09 of 2022).
4. "The Speaker and Deputy Speaker of the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Bill, 2022" (Bill No. 10 of 2022).
5. "The Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Bill, 2022" (Bill No. 11 of 2022).

DISCIPLINARY ACTION

1. On 04 July, 2022, during the arguments between the Ruling Party Members and Opposition Members, the Chair directed the Marshalls to escort Shri Mohan Singh Bisht, Hon'ble Member of Opposition out of the House for causing disturbance in the proceeding of the House and not heeding to the Chair. The Members of BJP walked out in the protest.
2. On 05.07.2022, the Members of Opposition raised objection for allowing the discussion on the news items. The Chair drew attention of the Opposition to Rule-293 and requested the Members to take their seats. The Opposition Members continued to argue with the Chair. The Chair named Shri Ajay Mahawar, Shri Abhay Verma, Shri Anil Kumar Bajpai and Shri Jitender Mahajan, Members of Opposition for the remaining part of the proceedings of the sitting and directed the Marshalls to escort them out of the House. The Chair, however, later on allowed them to resume their Seats on a request made by Shri Mohan Singh Bisht, Hon'ble Member of the Opposition.
